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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

SS C V 162/91 PRINCIPAL BENCH: NEW DELHI

RA NO.162/91 IN THE DATE OF DECISION: 30.9.91

OA NO.753/89T

SHRI BHOOP SINGH & ORS. ...APPLICANTS

VERSUS

UNION OF INDIA & ORS. ...RESPONDENTS

CORAM: THE CHAIRMAN & THE MEMBERS OF THE TRIBUNAL

THE HON'BLE JUSTICE MR. AMITAV BANERJI, CHAIRMAN

THE HON'BLE MR. J.K. RASGOTRA, MEMBER (A)

FOR THE APPLICANTS: SHRI A.P. SINGH, COUNSEL

FOR THE RESPONDENTS: SHRI R.S. GUPTA, COUNSEL

O R D E R

The Review Application No.162/91 has been filed on 28.8.91, seeking review of the judgement in the OA-753/89T. The principle ground put forth by the applicant seeking review of the judgement is that the Tribunal in an identical case in OA-634/86 granted the relief to the applicants, therein vide judgement dated 4.5.1989 and that a different treatment to the applicant in OA-753/89T would be violative of Articles 14 and 16 of the Constitution of India.

We have carefully gone through the Review Application and the relevant records of the Original Application. We find that the judgement comprehensively deals with the issues now being agitated in the Review Application. We do not find any error apparent on the face of the record, nor any new evidence which was not available

to the applicant after exercise of due diligence warranting the review of the judgement. Once an order has been passed by the Court, a review thereof must be subject to the Rules

of the game and cannot be lightly entertained. A mere repetition through different counsel of the old and

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overruled arguments and an effort to cover the grounds proved ineffectual earlier do not provide sufficient reasons for review (**Chandra Kanta v. Sheik Habib AIR 1975 SC 1500**).

Accordingly, the Review Application is rejected.


(I.K. RASGOTRA)

MEMBER (A)


(AMITAV BANERJI)
CHAIRMAN

30.9.91